

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE TWENTY SIXTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE B.VIJAYSEN REDDY**

CONTEMPT CASE NO: 1035 OF 2022

Contempt Case under Sections 10 to 12 of Contempt of Courts Act 1971 to punish the respondent herein for willful disobedience and utter disregarded to the orders of this Hon'ble court passed in W.P.(PIL) No.63 of 2021, dated. 07.07.2021.

Between:

Kokku Devender Yadav, s/o. Kokku Mallaiah, aged. 42 years, Occ. Cess Director, R/o. Mustafanagar village, Gambirraopet Mandal, Rajanna Sircilla District.

...PETITIONER/PETITIONER

AND

Sri. Anurag Jayanti, IA.S, District Collector (Panchayath Raj Division), Rajanna Sircilla District.

...RESPONDENT/RESPONDENT No.2

Counsel for the Petitioner: Sri. K Venumadhav

Counsel for the Respondent: GP for Panchayatraj & Rural Development

The Court made the following:

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE B. VIJAYSEN REDDY

CONTEMPT CASE No.1035 OF 2022

ORDER: (Per the Hon'ble Sri Justice B. Vijaysen Reddy)

Mr. K. Venumadhav, learned counsel for the petitioner, submitted that the order under contempt has been complied with.

2. Recording the aforesaid submission of the learned counsel for the petitioner, the contempt case is closed.

3. As a sequel thereto, miscellaneous applications, if any, pending in the contempt case shall stand closed.

Sd/- B. SATYAVATHI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

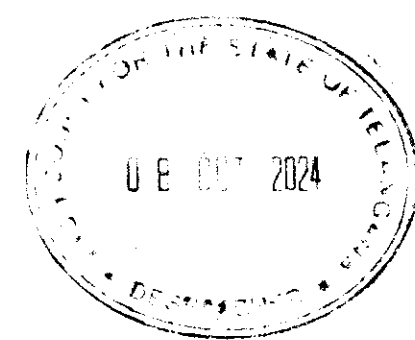
1. One CC to SRI. K VENUMADHAV, Advocate [OPUC]
2. Two CCs to Government Pleader for Panchayatraj and Rural Development, High Court for the State of Telangana at Hyderabad (OUT)
3. Two CD Copies

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HIGH COURT

DATED: 26/07/2024



ORDER

CC.No.1035 of 2022

CLOSING THE CC

⑥ CHR
6/9/24